

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 20749 of 2017

(Arising out of Order-in-Appeal No.COC-EXCUS-000-APP-456 & 457/16-17 dated 30.12.2016 passed by the Commissioner of Central Excise and Service Tax (Appeals-I), Cochin.)

**M/s. Indian Chamber of
Commerce and Industry**
Chamber Road, Mattancherry,
Cochin - 682 002.

Appellant(s)

VERSUS

**The Commissioner of Central
Excise**
C.R. Building, I.S. Press Road,
Cochin - 682 018.

Respondent(s)

WITH

Service Tax Appeal No. 20750 of 2017

(Arising out of Order-in-Appeal No.COC-EXCUS-000-APP-456 & 457/16-17 dated 30.12.2016 passed by the Commissioner of Central Excise and Service Tax (Appeals-I), Cochin.)

**M/s. Indian Chamber of
Commerce and Industry**
Chamber Road, Mattancherry,
Cochin - 682 002.

Appellant(s)

VERSUS

**The Commissioner of Central
Excise**
C.R. Building, I.S. Press Road,
Cochin - 682 018.

Respondent(s)

APPEARANCE:

None for the Appellant.

Shri Rajashekar B.N.N, Superintendent, Authorised Representative for
the Respondent

CORAM:

**HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

Final Order No. 21842 - 21843 /2025

DATE OF HEARING: 20.11.2025

DATE OF DECISION: 20.11.2025

PER : P.A. AUGUSTIAN

The learned advocate for the appellant through letter dated 17.11.2025 submits that appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the appeals are dismissed as deemed to be withdrawn.

(Dictated and pronounced in Open Court)

**(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**

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